

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s. VERSATILE PHARMA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S.VERSATILE PHARMA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19-06-1997
3.	Authority under which corporate debtor is incorporated / registered	RoC- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24239TG1997PTC027380
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO.92, PHASE-II, IDA CHERLAPALLY, HYDERABAD TELANGANA 500051
6.	Insolvency commencement date in respect of corporate debtor	24-08-2023. (Certified copy of order received on 04 -09-2023)
7.	Estimated date of closure of insolvency resolution process	20-02-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kalvakolanu Murali Krishna Prasad, REGN. NO.IBBI/IPA-001/IP-P00967/2017-2018/11588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	8-27, Plot No. 106, Mythripuram Colony, Karmanghat, Vyshalinagar (PO), Hyderabad -500079. Email:kmk123ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	8-27, Plot No. 106, Mythripuram Colony, Karmanghat, Vyshalinagar (PO), Hyderabad -500079. Email: cirvpvpl23@gmail.com
11.	Last date for submission of claims	18-09-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link /Physical Address: https://ibbi.gov.in/en/home/downloads .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VERSATILE PHARMA PRIVATE LIMITED on 24-08-2023.

Kalvakolanu Murali Krishna Prasad
M.Com., MBA IP (IIP)
INSOLVENCY PROFESSIONAL
IBBI Regn. No: IBBI/PA-001/IP-P00967
/2017-2018/11588

The creditors of VERSATILE PHARMA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18-09-2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional : Kalvakolanu Murali Krishna Prasad,
(AFA Valid upto 24-11-2023)

Place : Hyderabad

Date : 05-09-2023

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